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**THE TELANGANA GAZETTE**  
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No. 14] HYDERABAD, WEDNESDAY, MARCH 18, 2026.

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**TELANGANA BILLS**

**TELANGANA LEGISLATIVE ASSEMBLY**

The following Bill was introduced in the Telangana Legislative Assembly on 18th March, 2026.

**L. A. BILL No. 14 OF 2026.**

**A BILL FURTHER TO AMEND THE TELANGANA (REGULATION OF APPOINTMENTS TO PUBLIC SERVICES AND RATIONALISATION OF STAFF PATTERN AND PAY STRUCTURE) ACT, 1994.**

Be it enacted by Legislature of the State of Telangana in the Seventy-seventh Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) (Third Amendment) Act, 2026.

Short title  
and  
commence-  
ment.

[1]

B. 200-1

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

**Amend-  
ment of  
Section  
4.  
Act  
No.2 of  
1994.**

2. In the Telangana (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) Act, 1994, in section 4, in sub-section (2), after clause (f), the following clause shall be added, namely,-

“(g) to the appointment to be made in compliance with the decision of Council of Ministers vide resolution C.R.No.265/2025, dated: the 6<sup>th</sup> day of March, 2025.”.

## STATEMENT OF OBJECTS AND REASONS

The Telangana (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) Act, 1994 (Act No.2 of 1994) was enacted to regulate appointments in public services and to prohibit irregular appointments, thereby ensuring that recruitment is made only through the Public Service Commission, Selection Committees, Employment Exchange or public notification, as provided under section 4 of the Act.

Section 4(2) of the Act provides certain exceptions to this general rule, permitting direct appointments in cases of compassionate grounds, victims of extremist violence, police firing, bomb blast, communal violence and atrocities against Scheduled Castes/ Scheduled Tribes, but it does not presently contain any provision for direct appointment of meritorious sports persons, including para-athletes, by-passing the normal selection process.

Ms. Deepthi Jeevanji, a para-athlete from Telangana, has brought laurels to the State and the Nation by winning a Bronze medal in the Paris 2024 Paralympic Games, thereby creating a historic milestone for Telangana in para-sports. In recognition of her outstanding achievement and in order to encourage excellence in sports, the Council of Ministers, vide Resolution No. C.R.No.265/2025, dated 6th March, 2025, has resolved to provide employment to Ms. Deepthi Jeevanji as Excise Sub-Inspector in Group-II Services under the Sports Quota, in relaxation of the rules.

However, the existing provisions of section 4 of the Telangana (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) Act, 1994 do not envisage direct appointment of meritorious sportspersons as an exception to the requirement of recruitment through the Public Service Commission or Selection Committee. Therefore, in order to give effect to the decision of the Council of Ministers and to provide employment to Ms. Deepthi Jeevanji, it is necessary to amend Section 4 of the said Act suitably by way of legislation.

This amendment is proposed in the larger public interest, to honour and incentivize sporting excellence, and to provide a legal framework for the State to recognize and reward outstanding achievements of sportspersons in national and international arenas.

The Bill seeks to amend section 4 of the Telangana (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) Act, 1994 (Act 2 of 1994) so as to insert a new clause in sub-section (2) enabling the Government to make direct appointments to public services in favour of meritorious sportspersons, including para-athletes, in relaxation of the normal rules, thereby facilitating the implementation of the Cabinet decision in respect of Ms. Deepthi Jeevanji.

This Bill seeks to give effect to the above decision.

**BHATTI VIKRAMARKA MALLU,**  
Deputy Chief Minister  
Finance & Planning, Energy.

**MEMORANDUM REGARDING DELEGATED LEGISLATION**

Clause 1 of the Bill authorizes the Government to issue notification in respect of matters specified therein and generally to carry out the purposes of the Act and such notifications issued which is intended to cover matters mostly of procedural in nature, are to be laid on the Table of the Legislature of the State and will be subject to any modifications made by the Legislature.

The above provisions of the Bill regarding delegated legislation are thus of normal type and are mainly intended to cover matters of procedure.

**BHATTI VIKRAMARKA MALLU,**  
Deputy Chief Minister  
Finance & Planning, Energy.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF  
PROCEDURE AND CONDUCT OF BUSINESS IN THE  
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) (Third Amendment) Bill, 2026, after it is passed by Legislature of the State may be submitted to the Governor for his assent under article 200 of the Constitution of India.

**BHATTI VIKRAMARKA MALLU,**  
Deputy Chief Minister  
Finance & Planning, Energy.

**RENDLA THIRUPATHI,**  
Secretary to Legislature  
(Legislative Assembly).